

ITEM NO.6

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SAURABH PARTAP SINGH LALER

Criminal Appeal No(s). 1343/2021

SUKHVINDER SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 31-03-2022 This appeal was called on for hearing today.

For Appellant(s) Mr. Sumit Kumar Sharma, Adv.
 Ms. Mahima Sharma, Adv.
 Ms. Vaishnavi Paliwal, Adv.
 Mr. Niraj Sharma, AOR

For Respondent(s) Mr. Ajay Vikram Singh, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Mr. Ajay Vikram Singh, Ld. Counsel has filed memo of appearance only on behalf of Respondent No.1. Four weeks time, as last chance is given for filing vakalatnama.

Ld. Counsel for the petitioner is directed to provide the copy of pleadings to the Ld. Counsel within a period of one week and file proof thereof. The respondent shall file the Counter Affidavit within a period of four weeks, thereafter.

Certificate of Service has been received through the High Court in respect of Respondent No.2 stating therein that "Respondent No.2 i.e Harbhajan Kaur w/o Santok Singh had left the village long time ago(sold all the properties in the village".

Hence, Learned counsel for appellants shall within a period of two weeks file the fresh particulars of respondent No.2 and he shall also take fresh steps for the service of notice to him within the same period.

List again on 13.5.2022.

SAURABH PARTAP SINGH LALER
Registrar

MG